

Public Announcement- 28th February 2026 _ Financial Express (Pune Region)

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF SUHRUD CARDIOLOGY SERVICES PRIVATE LIMITED	
1	NAME OF CORPORATE PERSON Suhrud Cardiology Services Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON 10/09/2021
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED Roc-Pune
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE PERSON U85100PN2021PTC204166
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON Registered Address: S.No.46 2B2, Paud Road, Anand Nagar, Kothrud, Pune, Maharashtra, India 411038
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON 25 th February 2026
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR NAME: Sunil Gajanan Nanal ADDRESS: C/o KANJ and Co LLP, Company Secretaries, 3-4, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 Permanent Address : Flat No. 8, Priyanjali, Lane No.6 , Dahanukar Colony, Kothrud, Pune - 411038 Phone No.: 020 25466265 Email id: sunil.nanal@kanjcs.com REGISTRATION NO: IBB/I/PA-002/IP-00194/2017-18/ 10560
8	LAST DATE FOR SUBMISSION OF CLAIMS 27 th March 2026

Notice is hereby given that **Suhrud Cardiology Services Private Limited** has commenced voluntary liquidation on 25th February 2026.

The stakeholders of **Suhrud Cardiology Services Private Limited** are hereby called upon to submit a proof of their claims, on or before 27th March 2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 28 / 02 / 2026
Place : Pune

Sunil Gajanan Nanal
Liquidator
IBBI/PA-002/IP-00194/2017-18/10560

PUBLIC NOTICE

To all concerned persons, members of the general public, banks, financial institutions, cooperative societies, government authorities, heirs, relatives, third parties, and individuals with any interest therein. This is to inform through this public notice that my client(s), who are currently in the process of purchasing the immovable property detailed below from the absolute, undisputed, and encumbrance-free owner thereof, **Smt. Anita Shreyas Doshi**, aged about 60 years, occupation: Housewife, residing at 8/A, Near Chitra Talkies, Yerawada, Pune - 411006. Pursuant to assurances given by the said owner, she has also accepted the earnest money/part consideration. The said Smt. Anita Shreyas Doshi is the sole, absolute, undisputed, and encumbrance-free owner of the immovable property bearing Survey No. 22/11/3, admeasuring 0 Hectares 04.98 Ares, situated at Village Balewadi, Taluka Haveli, District Pune, within the limits of Pune Municipal Corporation. The said property has been acquired by her through a registered Sale Deed from the original owner **Smt. Mrudula Sudhir Thorat**.

Any person having any claim, right, title, inheritance, third-party interest, mortgage, charge, lien, attachment, court injunction, tax arrears, possession claim, easement right, right of use, or any other legal/equitable claim whatsoever over the aforementioned property is hereby called upon to submit their written objections within **15 (fifteen) days** from the date of publication of this notice.

If no such objections are received within the stipulated period of 15 (fifteen) days, my client(s) shall proceed on the presumption that the scheduled property is entirely free from all encumbrances, and any such claims have been deliberately and knowingly waived/suppressed. Thereafter, no objections shall be entertained or binding on my client(s). The subsequent transaction shall be completed on the basis that the property is free from all claims, undisputed, and encumbrance-free. Any claims raised thereafter shall not be recognized, and the claimant shall be solely responsible.

SCHEDULE OF PROPERTY

All that piece and parcel of land bearing Survey No. 22/11/3, admeasuring about 00 Hectares 04.98 Ares, situated at Village Balewadi, Taluka Haveli, District Pune, Municipal Corporation and jurisdiction of Sub Registrar Haveli. within the limits of Pune Municipal Corporation and jurisdiction of Sub Registrar Haveli.

South: Boundary of Baner Village
North: By Road

Advocate - Shashi M. Subramaniam
Address, Flat No. 09, B Building, Takshashila Society,
Patil Complex, Aundh-Saiver Road, Bopodi, Pune - 411020
Contact: 866814372 / 9175551071

JANASEVA SAHAKARI BANK LTD.; HADAPSAR, PUNE.
Law & Recovery Department
Sr.No. 112A, Plot 14, Hadapsar Industrial Estate, Hadapsar,
Pune - 411013. Ph. No. 020-26704405, 26704403.

Possession Notice

Whereas, the undersigned Sachin B Bojja being the Authorised Officer of the Janaseva Sahakari Bank Ltd., Hadapsar, Pune, Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act U/s. 13(12) And In Exercise Of Powers Conferred Under Section 13(12) Read With Rule 9 Of The Security Interest (enforcement) Rules 2002 issued a Demand notice dated 05.06.2025 Under section 13(2) calling upon the **Borrower - Mr. Bapte Raju Bhaurao (Borrower) & Co-Borrower - Mrs. Bapte Karuna Raju, Address:- S. No.11, New 13, Dhamae Complex, Flat No.22, Sukh Sagar Nagar, Near Ekmukhi Datta Mandir, Katraj, Pune-411046** to repay the outstanding amount as on 30.04.2025 mentioned in said demand notice is **Rs.8,45,539.40 (Rs.Eights Lakh Forty-Five Thousand Five Hundred Thirty Nine & Paise Forty only) (+) plus int. w.e.f. 01.05.2025** within 60 days from the date of receipt of the said notice.

The Borrower, Co-borrower, Mortgagees, Guarantors having failed to repay the entire amount mentioned in the Undersigned has taken Symbolic Possession of the property described herein below on the following dates i.e. **on 25.02.2026** as details below in exercise of powers conferred on him under sec. 13(4) SARFAESI ACT 2002. Read with rule 9 of the said rules. The Borrower, Co-borrower, Mortgagees, Guarantors in particular and the public in general is hereby cautioned to deal with the below mentioned property without written consent of the Bank or else the said dealing will not binding on the Bank and the charge of the **Janaseva Sahakari Bank Ltd., Hadapsar, Pune.** On the property mentioned below will be intact and continued till repayment of entire amount along with interest as mentioned in the notice.

Properties Possession taken as on 25.02.2026

All that piece and parcel of Flat no.22, situated at Third floor of Dhamae Complex having area admeasuring about 630 sq.ft. i.e. 58.55 sq.mtrs. Constructed at survey no.11, New 13, Hissa no.172 to 175 of Katraj, Taluka-Haveli Dist Pune, within PMC Limit, Bounded on all its four sides as Under:- **On or Towards East** : By Flat no.21, **On or Towards South** : By Road, **On or Towards West** : By Flat no.25, **On or Towards North** : By Open Space. Together with furniture, fixture, fittings and all easements appurtenances, ingress, pathways, access, other incidental and ancillary right attached thereto.

(Mr. Sachin B. Bojja)
Authorised Officer
Janaseva Sahakari Bank Ltd., Hadapsar, Pune
Date - 25/02/2026
Place - Pune

THESES IMMOVABLE PROPERTY CONFISCATION SCHEME
(Section 156 Rule 107(11)(D1))

Whereas Maulikrupa co-op credit soc. Ltd., Vashi New Mumbai against **Mr.Margale Dhondiba Dagdu** and others for an amount of **Rs. 21,30,724/- (Rs.-Twenty one lac thirty thousand seven hundred twenty four only)** Maharashtra cooperative societies Act 1960 section 101 has received a recovery certificate under section 105 of the Maharashtra Co-operative Societies Act 1960 an order of the liquidator under section 101 sub-section 1 or 2 or a recovery certificate has been obtained under section 137 sub-section (1) or (2) or under the said judgment debtor it is proposed to execute the property by selling it and whereby the said Act on 943/1381/2024 certificate has been obtained.

Accordingly, notice is here by given that the property has been seized to repay the sum of Rs. 21,30,724/- out of the above due amount and any private transfer or surrender of the said property after the certificate has been issued or any charge or encumbrance created there on under section 99 of the afore said Act shall be forfeited to the applicant creditor, the opposite will change the cancellation

Recovery Certificate	Name of Applicant	Details	Area	Quadrilateral
Certificate no. 943/138/2024 Dated 19/11/2024	Mr. Margale Dhondiba Dagdu	Survey no. 501/A/2/A Renukanagari building(e/sahakari ghuhrachna so. Ltd, flat no. 14, 2nd floor	743 Squire feet	East-this survey me.C.D. Construction property West-water stream North-internal road North-shree sambhaji gosavi property

It is further notified that if the amount due with interest and costs is not paid on or before 09/03/2026 the property may be put up for sale by posting a notice in or at a place adjacent to such property by post or by any other customary method and also a copy of the notice shall be affixed at a prominent place in the property and also the property when the state government owns a house liable to revenue, it shall be registered in the office of the district officer of the district in which the house is situated accordingly. a copy of such notice may also be affixed at some prominent place of the debtors last known residence, if any.

Place-warje pune
Dated - 27/02/2026

SPECIAL RECOVERY OFFICER
(MSC Act 1960 and Rule 107)
Mauli Krupa Co-op Credit Society Ltd. Vashi New Mumbai

IDBI BANK
CIN:L65190MH2004G0148838

IDBI BANK LTD., RETAIL RECOVERY
IDBI House, 1st Floor, Dnyaneshwar Paduka Chowk, F.C. Road, Shivaji Nagar, Pune- 411004.

SALE NOTICE

**PUBLIC NOTICE FOR SALE OF IMMOVABLE PROPERTIES
APPENDIX IV-A (See proviso to Rule 8(6)/9(1)***

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6)/9(1)* of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to Borrower(s) and Guarantor(s) that the below described immovable property mortgagee/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of IDBI Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 30-03-2026 for recovery of Rupees as mentioned in table below due to IDBI Bank Ltd., Secured Creditor from Borrower(s) as mentioned below. The reserve price and earnest money deposit will be as under:

DESCRIPTION OF IMMOVABLE PROPERTY					
Name of the Borrowers & Owner of the Property	A/c No & Outstanding loan	Date of Demand Notice / Possession	Reserve Price & EMD amount. (Rs.)	Date of Inspection	Description of Property
Mr. Arvind Ruparam Rotangan and Mrs. Kavita Arvind Rotangan	0102675100026521 & 0102675100026530 & 0102675100026974 Total outstanding Rs.33,71,471.48 (Rupees Thirty Three Lakhs Seventy One Thousand Four Hundred Seventy One and Paise Forty Eight Only) together with further interest & charges thereon with effect from 10-05-2025.	03/06/2025 02/02/2026	Rs.25,00,000/- 6 Rs.2,50,000/-	17-03-2026	Flat No. 203, 2nd Floor, Soham Harish's - Vrundavan Society, Saswad Road, Hadapsar, Pune 411028, Maharashtra, admeasuring Carpet area 319 Sq.Ft. i.e. 29.64 Sq. mtrs. Along with terrace admeasuring Carpet area 38 Sq. Ft. i.e. 3.53 Sq. Mtrs. Plus Car parking admeasuring area 9.29 Sq. Ft. situate within the Village limits of Hadapsar Taluka and Registration Sub-District Haveli, District and Registration District Pune in the State of Maharashtra

For detailed terms and conditions of the sale, please refer to the link provided in www.bankauctionwizd.com and IDBI Bank's website i.e. www.idbibank.in. For any clarification and E Auction Support, the interested parties may contact Shri. Gyan Ranjan, 020-66004122. Authorised Officer, IDBI Bank Ltd Retail Recovery, IDBI House, 1st Floor, Dnyaneshwar Paduka Chowk, F.C. Road, Shivaji Nagar, Pune- 411004. Mr. Albert Paul on 7207526931; Ms.Preeti Satish Mohan on (T) 8993070075 or Mr. Ravi Shankar Raj 8878786488 or orupendra Kumar 8709249507. The Bid Document, which contains the detailed terms and conditions of sale, bid forms etc. may be obtained from any of our branch office free of charge, on all working days or can be downloaded from IDBI's website: www.idbibank.in and www.bankauctionwizd.com from 28-02-2026.

Sd/-
Authorised Officer
IDBI Bank Ltd.

Date : 28/02/2026
Place : Pune

move ahead with

Every Monday & Thursday in

EXPRESS

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Financial Express,
The Indian EXPRESS
& LOKSATTA

For Advtg. details contact: 67241000

IDBI BANK
CIN : L65190MH2004G0148838

IDBI Bank Ltd.
Retail Recovery, IDBI House, 1st Floor, Dnyaneshwar Paduka Chowk, F.C. Road, Shivaji Nagar, Pune-411004.

POSSESSION NOTICE

The Authorised Officer of IDBI Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) & in exercise of the powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 Published Demand Notice dated mentioned below, under Section 13(2) of the said Act, calling upon the concerned Borrowers, as per details given below, to repay the amount mentioned in the respective Notice within 60 days from the date of the said Notice. The concerned Borrowers having failed to repay the said due amount, notice is hereby given to the concerned Borrower/Co-Borrower in particular and the public in general that the undersigned has taken Possession of the immovable property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules of the date mentioned below. The concerned Borrowers in particular and the public in general are hereby cautioned not to deal with the concerned property and any dealings with the said property will be subject to the charge of IDBI BANK LTD. for an amount mentioned below. The borrower's attention is invited to sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers / Property Holders and Loan Account No	Date of Demand Notice	Date of Possession	Description of immovable property	Outstanding Amount (Rs.) as on date
Shri. UDAY PRKASH MORE (Borrower) & Smt. ARCHANA UDAY MORE (Co-Borrower) Loan Account No. 00502675100006796 & 0600675100022428	December 17, 2025	February 27, 2026 (Symbolic Possession)	Flat No-201 B Wing, Second Floor, "SHRI LAXMI CHAYA SOCIETY" Malwadi, Hadapsar, Pune 411028, admeasuring Carpet area 38.32 Sq Mtr i.e. 412.47 Sq ft Attached Terrace 3.34 Sq Mtr i.e. 36 Sq ft and Built up area 495 Sq. ft. i.e. 45.98 Sq mtr. Plus allotted parking space No B-09 area 9.29 Sq mtr or thereabouts, situate within the Village limits of Hadapsar Taluka Haveli and Registration Sub-District Pune in the State of Maharashtra which is bounded as follows: On the East by : Entry/Passage On the West by : Open Space On the South by : Open Space On the North by : Adj Flat No-204	Rs.24,96,998/- (Rupees Twenty Four Lakhs Ninety Six Thousand Nine Hundred Ninety Eight Only) as on 10-12-2025 plus further interest and charges thereon

Place:- Pune
Date:- 28.02.2026

Sd/-
Authorised Officer

U GRO CAPITAL

U GRO Capital Limited
4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of UGRO Capital Limited, having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002 on the day, month and year mentioned below.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **UGRO Capital Limited** for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Borrower Details	Demand Notice	Mortgaged Property	Possession Date
1	1) KOHINOOR STEEL ENTERPRISES 2) MOHAMMAD RAYEES CHOUDHARY 3) MOHAMMAD ALAM CHOUDHARY 4) AARISTA ENTERPRISES Loan Account Number: HCFPUN-SEC00001011163	Demand Notice dated 27-Nov-2025 for an amount of Rs. 98,74,457.00/- (Rupees Ninety Eight Lakh Seventy Four Thousand Four Hundred Fifty Seven Only) Ason 07/11/2025	All Those Pieces And Parcels Of The Property Being Lands Lying, Being And Situated At Gat No.52, Village: Chikhali, Taluka: Haveli, District: Pune Situate Within The Limits Of Pimpri Chinchwad Municipal Corporation And Within The Registration District Pune, Registration Sub-District Taluka: Haveli And Jurisdiction Of Sub-Registrar Haveli No.1 To 27, Pune. A. Land Admeasuring 5000 Sq. Ft. Out Of Land Admeasuring 10000 Sq Ft. I.E. 929.36 Sq.Mtrs. And Bounded As Under: On Or Towards East: By Property Of Jadhav, On Or Towards South: By Property Of Bharat Hagawane And Sandeep More, On Or Towards West: By 20 Ft. Road, On Or Towards North: By Property Of Rayees Choudhry. B. Land Admeasuring 5000 Sq. Ft. 464.68 Sq. Mtrs. As Per Regularization Land Admeasuring 4987.90 Sq. Mtrs.I.E. 463.56 Sq. Mtrs.And Bounded As Under: On Or Towards East: By Property Of Jadhav, On Or Towards South: By Property Of Uttakar, On Or Towards West: By 20 Ft. Road, On Or Towards North: By Property Of Kakade.	24-02-2026
2	1) INDRAYANI ENGINEERING WORKS 2) RAHUL DNYANESHWAR PATOLE 3) SAGAR MACHCHINDRA MORE 4) SHEETAL SAGAR MORE Loan Account Number: HCFPUN-SEC00001033856	Demand Notice dated 27-Nov-2025 for an amount of Rs. 42,27,092.00/- (Rupees Forty Two Lakh Twenty Seven Thousand Ninety Two Only) Ason 07/11/2025	All That Part And Parcel Of Immovable Proper Bearing House/Flat/Gat No. Bungalow On Gat No. 39, Vadgaon Pivotaly Admeasuring 5027 Sq. Ft. I.E. 467 Sq. Ft Mtr., And Contraction Is Bua 2238 Sq. Ft. In The, Situated At Vadgaon Tarfe Khed, Taluka Khed, District Pune. 410505 And Which is Bounded As Under. On Or Towards East: By Adjacent Plot, On Or Towards West: Adjacent Plot, On Or Towards South: By Internal Road, On Or Towards North: By Adjacent Plot.	23-02-2026
3	1) PADMAJA ENPRO TECH INDIA PRIVATE LIMITED 2) PRASAD BALASAHEB PAWAR 3) ONKAR BALASAHEB PAWAR 4) BALASAHEB MURLIDHAR PAWAR Loan Account Number: HCFPUN-SEC00001010716	Demand Notice dated 06-Dec-2025 for an amount of Rs. 70,77,191.00/- (Rupees Seventy Lakh Seventy Seven Thousand One Hundred Ninety One Only) Ason 05/12/2025	DESCRIPTION OF THE PROPERTY/PROPERTIES MORTGAGED WITH LENDER All that part and parcel of immovable property bearing House/Flat/CTS No. 2969 All that piece and parcel of the RCC Construction admeasuring about 1662.00sq.ft. at Survey No. 164/A Its CTS No. 2969, admeasuring about 286. 80sq.mtrs. at Village Talawade Tal. Haveli, District Pune and which is bounded as under. On or towards East: Adj. Property. On or towards West: Adj. Property. On or towards South: Road. On or towards North: Adj. Property.	25-02-2026

Place: PUNE
Date: 28/02/2026

Sd/- (Authorised Officer)
For UGRO Capital Limited

पंजाब नैशनल बैंक
...भरोसे का प्रतीक !

punjab national bank
...the name you can BANK upon !

ARMB Kolhapur : 1182/17, Ground Floor, Rajaram Puri, 4th Lane, Takala, Kolhapur- (Maharashtra) - 416008 Email: cs8264@pnb.bank.in, Ph : 0231-2524017

Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS					
Lot No.	Name of the Branch Name of the Account Name & Addresses of the Borrower / Guarantors Account	Description of the Immovable Properties Mortgaged / Owner's Name (Mortgagors of property(ies)) & Details of the encumbrances known to the secured creditors	A) Date of Demand Notice u/s 13(2) of SARFESI ACT 2002 B) Outstanding Amount as on 31.01.2026 C) Possession Date u/s 13(4) of SARFESI ACT 2002 D) Nature of Possession Symbolic / Physical / Constructive	Reserve Price EMD Bid Increase Amount	Date / Time of E-Auction
1	Branch : ARMB, Kolhapur Account : Pandit Vitthal Lakhgave Borrower: Mr. Pandit Vitthal Lakhgave Co-borrower: Mrs. Alka Pandit Lakhgave Guarantor: NA	Land and Building of Mrs. Alka Pandit Lakhgave situated at Plot No. 7 of Gat No. 656/B, Krushnanagar at Tardal Village, Tal- Hatkanangale, Dist-Kolhapur admeasuring 125.46 SQ.Mtr bounded by On East : Plot no.8 of Mr. Shivaji Jadhav, On West : Plot no. 6 of Mr. Birajdar, On North : 6:10m wide Road, On South: Plot No. 28. Encumbrances : Not known	A) 12.10.2023 B) Rs. 44,79,879.24 + further interest & charges C) 22.12.2023 D) Symbolic Possession	Rs. 35.00 Lakh Rs. 3.50 Lakh Rs. 0.50 Lakh	Dt. 17.03.2026 11.00 AM to 4.00 PM
2	Branch : ARMB, Kolhapur Account : Amol Dashrath Kesarkar Borrower: Amol Dashrath Kesarkar Co-Borrower: Dashrath Antu Kesarkar Guarantor: NA	Plot and Building at C G No. 673 (H No.885), Property in the name of Dashrath Antu Kesarkar plot admeasuring 85.50 Sq.Mtr., near Aroma Bakery, Ganesh Nagar, Shahapur, Ichalkaranji, Tal. Hatkanale, Distt. Kolhapur, EAST : Property of Shri. Pandurang Patil, WEST : Property of Shivaji Chougule, SOUTH : Property of Mr. Maruti Chougule, NORTH : Road. Encumbrances : Not known	A) 13.12.2021 B) Rs. 30,03,115.85 + further interest and charges C) 14.03.2022 D) Symbolic Possession	Rs 28.50 Lakh Rs 2.85 Lakh Rs 0.50 Lakh	Dt. 17.03.2026 11.00 AM to 4.00 PM
3	Branch : ARMB, Kolhapur Account : Gudu Mohmad Chinchale Borrower: Gudasahab Mohmad Chinchale Co-Borrower: NA Guarantor: NA	Existing land situated at R.S. No. 455/1 admeasuring 1H7R & building thereon bearing W.No 13, H.No 459/1 & 459/2, Kadapure Tal, Kulkarni Mala, Ichalkaranji, Tal - Hatkanangale, Dist - Kolhapur Encumbrances : Not known	A) 03.10.2023 B) Rs. 1,13,92,371/- + further interest & charges C) 15.12.2023 D) Symbolic Possession	Rs. 98.00 Lakh Rs. 9.80 Lakh Rs. 0.50 Lakh	Dt. 17.03.2026 11.00 AM to 4.00 PM
4	Branch : ARMB, Kolhapur Account : Indotaste International Trading Borrower: Sagar Vithal Rakshe Co-Borrower: NA Guarantor: NA	Residential Flat No. B20, Second Floor, B- Wing situated in Shree Mangalmurti Krushanai Vandan Apartment at Survey No. 21/E, Vanwaswadi, Tal & Dist. SATARA admeasuring 60.40 Sq. Mtrs Bounded by EAST: Flat No. B-21, WEST : Flat No. B-19, SOUTH: Staircase. NORTH: Open Space Encumbrances - Not Known	A) 15.02.2024 B) Rs. 37,95,911.15 + further interest & charges C) 30.06.2025 D) Physical Possession	Rs. 14.60 Lakh Rs. 1.46 Lakh Rs. 0.50 Lakh	Dt. 17.03.2026 11.00 AM to 4.00 PM
5	Branch : ARMB, Kolhapur Account Name: Singh Dairy Products Krishna Kumar Singh (Partner) Shailesh Kumar Singh (Partner) Mrs. Pushpa Singh	RM of Land situated at Gat No.1191 on Kavathe Ekanad Tq. Tasgaon, Dist. Sangli Encumbrance - Not Known	A) 31.05.2022 B) Rs. 1,15,75,640.70 + further interest & charges C) 27.09.2022 D) Physical Possession	Rs. 39.50 Lac Rs. 3.95 Lac Rs. 0.50 Lac	Dt. 17.03.2026 11.00 AM to 4.00 PM
6	Branch : ARMB, Kolhapur Account Name: Sangappa Shivappa Dyaberi Borrower: Sangappa Shivappa Dyaberi Co-Borrower: Gourabai Shivappa Dyaberi Guarantor: NA	All the piece and parcel of Residential Property bearing S. No. 436/2A/1 Plot No. 3A, Hanuman Nagar Colony Area, Near Mallikarajun Temple, 500 M from 100 Ft Road, Sangli admeasuring 62.84 Sq. Mtr (Plot area) Encumbrance - Not Known All the piece and parcel of Residential Property bearing S. No. 436/2A/1 Plot No. 3B, Hanuman Nagar Colony Area, Near Mallikarajun Temple, 500 M from 100 Ft Road, Sangli admeasuring 62.80 Sq. Mtr (Plot area) Encumbrance - Not Known	A) 08.05.2024 B) Rs. 48,71,160.00 + further interest interest and charges C) 19.07.2024 D) Symbolic Possession	Rs. 9,60,000/- Rs. 96,000/- Rs. 25,000/- Rs. 9,20,000/- Rs. 92,000/- Rs. 25,000/-	Dt. 30/03/2026 11.00 A.M. to 4.00 P.M.

TERMS & CONDITIONS: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions : 1) The property/ies are being sold on "AS IS WHERE IS", "AS IS WHAT IS BASIS" WHATEVER THERE IS BASIS". 2) The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation, 3) The Sale will be done by the undersigned through e-auction platform provided at the Website <https://baanknet.com> on Date & Time Mentioned as above. 4) For detailed term and conditions of the sale, please refer <https://baanknet.com> & www.pnbindia.in.

Date : 28/02/2026
Place: Kolhapur

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Authorised Officer,
Punjab National Bank (Secured Creditor)

Pune

